

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/01084/2016

Friday, this the 19th day of March, 2021.

CORAM:

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

N. Muraleedharan,
Sub-Postmaster (Dismissed from service),
Alamcode (P.O.), Thiruvananthapuram – 695 102.
Residing at Chandanam, KP1/330, Keezhoor Lane,
Kallambalam, Thiruvananthapuram – 695 605. - Applicant

[By Advocate : Mr. Vishnu S. Chempazhanthiyil]

Versus

1. The Senior Superintendent of Post Offices,
Thiruvananthapuram North Postal Division,
Thiruvananthapuram – 695 001.
2. The Director of Postal Services (HQ),
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.
3. Union of India represented by the
Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033. - Respondents

[By Advocate : Mrs. Mini R. Menon, ACGSC]

The application having been heard on 19.03.2021, the Tribunal on the same day delivered the following:

ORDER

Per: Mr. P. Madhavan, Judicial Member

The applicant filed this O.A seeking the following reliefs:-

- “i. Call for the records leading to the issue of Annexure A-1 and A-3 and set aside Annexure A-1 and A-3.*
- ii. Direct the respondents for reinstatement of the applicant back to service with all consequential benefits including continuity in service.”*

2. The applicant was working as Sub Postmaster in Alamcode P.O was placed under suspension on 05.06.2009. He was issued with a charge sheet under Rule 14 of CCS (CCA) Rules on 31.05.2010. The applicant submitted a

representation on 16.06.2010 denying the charges. An Inquiry Officer was appointed. An inquiry report was submitted on 26.05.2014 holding that all the three charges against the applicant have been proved. The same was forwarded on 03.06.2014. The applicant filed a detailed objection on 19.08.2014. But the respondents passed orders on 30.09.2014 dismissing the applicant from service. Applicant filed a detailed appeal and the same was also dismissed. Aggrieved by the act of the respondents, he filed the present O.A.

3. Heard Mr. Vishnu S. Chempazhanthiyil, learned counsel appearing for the applicant and Mrs. Mini R. Menon, learned ACGSC for the respondents.

4. Applicant has now filed an MA for receiving a copy of the Revision Petition filed by him as Annexure A-6. No objection was raised by the respondents. MA 180/193/2021 for receiving document is allowed. Learned counsel for the applicant submits that since the applicant has filed a Revision Petition, the applicant will be satisfied, if a direction is given to the respondents to dispose of the Revision Petition within a time frame.

5. In view of the limited submission made and without going into the merits of the case, the respondents are directed to consider the Revision Petition filed as Annexure A-6 within three months and pass a speaking order from the date of receipt of a copy of this order. O.A is disposed of accordingly. No order as to costs.

(Dated, 19th March, 2021.)

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

Applicant's Annexures

Annexure A-1	-	True copy of the proceedings No. F1/4-1/2009-10 dated 30.09.2014 issued by the 1 st respondent.
Annexure A-2	-	True copy of the appeal dated 18.11.2014 to the 2 nd respondent.
Annexure A-3	-	True copy of the appellate order No. ST/B-14/2014 dated 18.12.2015 issued by the 2 nd respondent.
Annexure A-4	-	True copy of the memo No. ST/8-3/Review/2011 dated 3/2011 issued by the 3 rd respondent.
Annexure A-5	-	True copy of the Order No. Vig/R-14/CKK/KLM/2002 dated 20.03.2002 issued by the 2 nd respondent.
Annexure A-5(a)	-	True copy of the Order No. Vig/R-14/CKK/KLM/2002 dated 20.03.2002 issued by the 2 nd respondent.
Annexure A-5(b)	-	True copy of the Order No. Vig/R-14/CKK/KLM/2002 dated 04.09.2003 issued by the 2 nd respondent.
Annexure A-5(c)	-	True copy of the Order No. Vig/R-14/CKK/KLM/2002 dated 07.07.2004 issued by the 2 nd respondent.
Annexure A-6	-	True copy of the revision petition dated 04.01.2021 submitted by the applicant before the Chief Postmaster General, Kerala Circle.

Annexures of Respondents

Annexure R-1	-	Copy of Memo No. ST/8-3/1/2003 dated 06.06.2003.
Annexure R-2	-	Directorate O.M No. 137-18-18/2001-SPB II dated 23.04.2001.
Annexure R-3	-	Copy of schedule of disciplinary powers.
Annexure R-4	-	True copy of Vig/R-14/BIAS/3/2013 dated 14.02.2014.
